

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED: 03.10.2020

NOTIFICATION

Sub: COVID-19 Un-lockdown – Extension of physical hearing in Adilabad, Karimnagar, Khammam, Mahabubnagar, Medak (except the courts in Headquarters at Sangareddy), Nalgonda, Nizamabad, Rangareddy and Warangal Judicial Districts till 06.11.2020- by following the instructions in SOP vide ROC No.394/SO/2020 dated 08.06.2020 - Direction to take up the hearing of the cases pending against MPs/MLAs before the respective Courts at Hyderabad on day to day basis - Continuation of present practice of virtual hearings in the Courts of District Headquarters at Sanga Reddy in Medak Unit and in City Civil Court Unit, City Small Causes Courts Unit, others Courts in Metropolitan Sessions Judge Court Unit and CBI Unit till 06.11.2020 - to continue the present practice of filing of cases either by way of Physical mode or online filing –instructions – Issued.

- Ref:** 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020, 25.4.2020,07.5.2020,29.5.2020,06.6.2020,13.06.2020,27.06.2020, 18.7.2020, 10.8.2020, 03.9.2020 and 12.9.2020.
3. High Court's Notification in Roc.No.394/SO/2020, dt.26.9.2020.
4. High Court's SOP in ROC No.394/SO/2020, dt.08.6.2020.

In partial modification of the Notifications in the reference nos. 1 to 3 cited and upon considering the present un-lockdown situation and on considering the request of the Advocates, also looking into the health and safety issues of all stakeholders, the following directions are issued to all the Subordinate Courts and Tribunals in the State.

1. The High Court has decided to extend the physical hearing of the matters in Adilabad, Karimnagar, Khammam, Mahabubnagar, Medak (except in District Headquarters at Sanga Reddy), Nalgonda, Nizamabad, Ranga Reddy and Warangal Judicial Districts till 06.11.2020 by following the instructions in the SOP dated 08.06.2020. The Principal District Judge, Medak is directed to take a decision, in consultation with the Hon'ble Administrative Judge, for reopening of the Courts in the District Headquarters at Sanga Reddy for physical hearing.
2. The Unit Heads of Adilabad, Karimnagar, Khammam, Mahabubnagar, Medak, Nalgonda, Nizamabad, Ranga Reddy and Warangal Judicial Districts are directed to report the daily status to the respective Hon'ble Administrative Judges and to the Registry for further instructions of the Hon'ble High Court, for smooth functioning of the Courts in their Units.
3. The High Court hereby directs the Metropolitan Sessions Judge at Hyderabad, Special Judge for Trial of Cases against MPs/MLAs, Court of the Special Judge Under the Prevention of Corruption Act for Speedy Trial of Cases of Embezzlement of Scholarship Amounts in Social Welfare Department etc., at Hyderabad, Prl. CBI Judge at Hyderabad and Prl. ACB Judge at Hyderabad to take up the hearing of the cases pending against MPs/MLAs before their Courts, on day to day basis, as directed by the Hon'ble Supreme Court in WP (Civil) No.699/2016.

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4. The Unit Heads of Metropolitan Sessions Judge and CBI Courts at Hyderabad are directed to take a decision as per the instructions of the Hon'ble Administrative Judge either for reopening other Courts in their Unit for physical hearing as per the SOP dated 08.06.2020, or to continue the present practice of virtual hearing till 06.11.2020.
5. The Unit Heads of City Civil Courts at Hyderabad and City Small Causes Courts at Hyderabad are directed to take a decision as per the instructions of the Hon'ble Administrative Judge either for reopening the Courts in their Unit for physical hearing as per the SOP dated 08.06.2020, or to continue the present practice of virtual hearing till 06.11.2020.
6. The Unit Heads of City Civil Courts, City Small Causes Courts, Metropolitan Sessions Judge Courts and Prl. CBI Courts, at Hyderabad shall report the daily status to the Hon'ble Administrative Judge and to the Registry for further instructions of the Hon'ble High Court, for smooth functioning of the Courts in their Units.
7. It is also directed to continue the present practice of filing of cases either by way of Physical mode, or online filing.
8. In addition to the instructions issued in the reference 3rd cited, wherever hearing of cases is taken up by virtual mode, all the Judicial Officers are hereby directed to take up the cases from their respective Courts instead of Home Offices, and shall adhere to Office Timings. The Unit Heads are directed to ensure that the criminal miscellaneous petitions for return of property shall be disposed off on priority basis.
9. The Unit Heads are also directed to ensure that all the applications filed Under Section 29A(4) of Arbitration and Conciliation Act, 1996 be considered by virtual/physical mode, and whenever required to appoint Advocate Commissioner for recording evidence in MVOP cases for expeditious disposal. Also ensure that the statements under 164 Cr.P.C., be recorded and Identification parades be conducted.
10. The Unit Heads are further directed to ensure that the Original Suits/Original Petitions/Charge Sheets filed before the Courts in their Unit are numbered if they are in order, and to submit status report to the High Court.
11. All other instructions issued in the reference 1st to 3rd cited to all the Subordinate Courts and Tribunals shall continue to be in force until further orders.


REGISTRAR GENERAL
3.10.2020.

To

- 1) All the Unit Heads in the State of Telangana. {with a request to communicate the same to all the Judicial Officers in your Unit}
- 2) All the Registrars, High Court for the State of Telangana.
- 3) All the Tribunals in the State of Telangana.
- 4) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 5) The Director, Mediation and Arbitration Centre, Hyderabad.
- 6) The Secretary, High Court Legal Services Committee, Hyderabad.
- 7) The Director, Telangana State Judicial Academy, Secunderabad.